

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Conmt. Pet. ( C ) no. 84/2011 in CIVIL APPEAL NO(s). 4174 OF 2003  
(For Prel. Hearing)

UNION OF INDIA & ORS. Petitioner (s)

VERSUS

GYAN CHAND CHATTAR Respondent(s)

IN THE MATTER OF

GYAN CHAND CHATTAR Applicant/Petitioner

VERSUS

RAVINDRANATH VERMA & ORS. Alleged Contemnors/  
Respondents

Date: 08/04/2011 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

Mr. Bhargava V. Desai, Adv.  
Mr. Rahul Gupta, Adv.  
Mr. Nikhil Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel appearing for the petitioner seeks to withdraw this petition with a liberty to the petitioner to approach the High Court. Permission is granted.

The Contempt Petition is dismissed as withdrawn with the liberty prayed for in terms of the signed order.

(DEEPAK MANSUKHANI)  
Court Master

(RENU DIWAN)  
Court Master

(The signed order is placed on the file)

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CONTEMPT PETITION(C ) NO. 84/2011  
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Alleged Contemnors/  
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The Contempt Petition is dismissed as withdrawn with the liberty prayed for.

.....J.  
(DR. MUKUNDAKAM SHARMA)

.....J.  
(ANIL R. DAVE)

NEW DELHI  
APRIL 08, 2011